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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 16.10.2019

PRIORITY CAUSE LIST – 1

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Dr Ashok Kumar Mishra

| CP/CA No. | Purpose | Sec | Name of Petitioner | Petitioner Advocate | Name of Respondent | Respondent Advocate |
|---------------------------|---------------|------------------------|--------------------------------|-----------------------------|-------------------------------|-------------------------------|
| CP(IB) No. 229/BB/2019 | For admission | Sec 7 of I&B code 2016 | M/s India Infoline Finance Ltd | Singhanian & Co., Advocates | M/s Unishire Regency Park LLP | G S Venkat Subbarao, Advocate |

ADVOCATE FOR PETITIONER/s: *Melind Dange - 9449599857 msdl*

ADVOCATE FOR RESPONDENT/s:

QMA

9902649419


QMA.A.L

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ORDER

Heard Shri Milind Dange, learned Counsel for the Petitioner and Ms. Suma A L, learned Counsel for the Respondent.

The learned Counsel for the Petitioner is directed to file detailed summary of the case. The learned Counsel for the Respondent submits that they are going to file the statement of objections by tomorrow. The learned Counsel for the Respondent is directed to file statement of objections, before the next date of hearing, duly serving the copy on the other side. The learned Counsel for the Respondent submits that they have filed an interlocutory Application. Therefore, registry is directed to list the IA along with main Company Petition, if it is otherwise in order. The learned Counsel for the Petitioner is also directed to produce certificate of the Reserve Bank of India whether it is registered as a financial institution. Post the case on **28.10.2019**.


MEMBER (T)


MEMBER (J)

Shruthi

Verified

Court Officer